

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. NO. 1085/2002  
M.A. No. 862/2002

NEW DELHI THIS 29TH DAY OF APRIL 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Mahendra Pal (Sand 526)  
H No. F-297, Kumhar Gali Bodar Pur, N. Delhi
2. Sumitra Rani (Sanad 2500)  
A-325, Jonapur, Mehrauli, New Delhi
3. Sovaran Singh, H No. RZF-760/31A, Rajnagar II  
Gali No. 2 Palam, New Delhi
4. Ram Lal, A-1-1, Arvind Nagar, Braham Puri, New Delhi.
5. Ashok Kumar, Gali No. 25, Molar Band, Badarpur, N.  
Delhi
6. Om Prakash, H No. 2009, Gali No. E-56, Molar Band,  
Badarpur, New Delhi
7. Naresh Kumar (Sanad 8935), H No. B-48 Rajpur Khurd  
Colony, New Delhi
8. Chhote Lal, P-1-780, Sultan Puri, New Delhi
9. Deen Dayal, H No. P-1/107, Sultan Puri, New Delhi
10. Ashok Kumar, H No. 171, Katvaria Sarai, New Delhi
11. Bhajan Lal Sharma, H No. D 312, Prahlad Pur, New  
Delhi
12. Giri Raj Kishor, D-312, Prahlad Pur, New Delhi
13. Malu Ram, V-50 Old Nangal, Delhi Cantt.
14. Dinesh Kumar, H. No. 64, M  
Nirankari, Dhirpur, village, Delhi (Sanand No. 6321)

.....Applicant.

(By Shri U. Shrivastava, Advocate)

VERSUS

Govt. of NCT Delhi, through

1. The Chief Secretary, Govt of NCT Delhi  
5 Sham Nath Marg, New Delhi
2. The Comdt. General, Home Guard & Civil Defence,  
CTI Building, Raja Garden, New Delhi

3. The Commandant, Delhi Home Guards, CTI Building  
Raja Garden, New Delhi.

.....Respondents

O R D E R (ORAL)

1. M.A. 862/2002 for joining allowed.

2. Through this OA 9 persons who are working as Home Guards with Delhi Home Guards Organisation are seeking Tribunal's interference, against discharging them from functioning as Home Guards though all of them have got tenures which would extend to various dates in 2003-04. The applicants' desire is that their case may be dealt with and disposed of in terms of Tribunal's judgement dated 5.3.2002 in OA No. 270/2002 where under the guide-lines issued by Delhi Home Guards office had been quashed and set aside.

3. I have considered the matter and I am convinced that in the interest of justice would be served by directing the <sup>respondents</sup> <sub>applicants</sub> to act in accordance with the decisions of the Tribunal in OA 270/2002 issued on 5.3.2002 and followed in other OAs No.1994, 2627, 2657, 2850 of 2001 and 3105/2001 dated 220.3.2002 and 22.3.2002 , I order accordingly, without issuing any notice to the respondents. The respondents shall act in accordance with the decisions of the Tribunal in above OAs and they shall not dispense with the services of the applicants before their terms extended upto

OA 1085/202

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various dates in 2003-04 are over.

4. Copy of this O.A. is also to be endorsed to the respondents.

(Govindan S. Tampi)  
Member (A)

Patwal/